

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A./MA/RA/CP NO. 251 OF 2006

Applicant/s GIRJA PRASAD LOKS Respds. VOI LOKS

Advocate for Applicant/s SAI SANJAY KUMAR Advocate for Respondent/s NONE

Notes of the Registry	Orders of the Tribunal	Sheet No.
<p><i>GB</i> <i>JIP on</i> <i>31/10/08</i> <i>AM</i></p>	<p><u>13.10.2008</u> (7) Hon'ble Mr. Ashok S. Karamadi, J.M. Hon'ble Mr. K.S. Menon, A.M. <u>Present</u> For applicant : None. For respondents : None. There is no representation on behalf of the applicant even in the revised call. After filing the O.A., office has notified certain defects on 20.03.2008. Subsequently, when the O.A. is listed for orders, even though learned counsel for the applicant is not present in the revised call. In spite of sufficient time, learned counsel for the applicant has not removed the defects, as notified by the Office, till today. Therefore, we do not find any justifiable ground to grant further time to remove the defects. Accordingly, O.A. is dismissed as defective one.</p>	

km
(K.S. Menon)
Member (A)

AS
(Ashok S. Karamadi)
Member (J)

/M.M/

Contd. On Sheet No.